

Open Court.

Central Administrative Tribunal,
Allahabad Bench, Allahabad.

Dated: Allahabad, This The 25th Day of August, 2000.

Coram: Hon'ble Mr. Rafiq Uddin, J.M.

Original Application No. 80 of 2000.

Suresh Kumar Gupta
aged about 37 years
son of Sri Hari Prasad,
R/O Mohalla Dharmshala Bazar (South)
In front of Allahabad Bank
Dharmshala Bazar, Gorakhpur City,
Distt. Gorakhpur.

. . . Applicant.

Counsel for the Applicant: Sri Rakesh Verma, Adv.

Versus

1. Union of India through the General Manager,
North Eastern Railway, Gorakhpur.
2. The Divisional Railway Manager,
North Eastern Railway, Lucknow.

. . . Respondents.

Counsel for the Respondents: Sri A.V. Srivastava, Adv.

Order (Open Court)

(By Hon'ble Mr. Rafiq Uddin, J.M.)

The applicant has filed this O.A. for a direction to the respondent No.1 to consider and dispose of his representation dated 6.11.99 by a reasoned and speaking order.

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2. It appears that vide order dated 25.3.96 passed in O.A. 1268 of 1988 filed by the applicant this Tribunal directed the respondents to consider the re-engagement of the applicant in his own turn and also regularise his services according to his seniority provided his name is listed in the Live Register for Casual Labour. The applicant moved the representation in question with a copy of the aforesaid order before respondent No.2 for consideration and suitable orders. The applicant alleges that respondent No.2 has not passed any order on his representation so far hence he has filed the present O.A.

3. The respondent No.2 is therefore, directed to consider and dispose of the representation/by a reasoned and speaking order within three months (Annexure A-2) from the date of communication of this order. The applicant is also directed to enclose a copy of his aforesaid representation along with the copy of judgment. The O.A. is disposed of accordingly.

There shall be no order as to costs.

D. M. Jaffer
Judl. Member

Nafees.